

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

CP No. 13 (ND) 2015

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
09.05.2018**

**NAME OF THE COMPANY: A.A. Development Capital India Fund LLC Vs.  
Bar Flex Polyfilms Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 397-398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present for the Petitioner:**

Mr. Vishnu Advocate

**Present for the Respondent:**

Ms. Poonam Saigal, Advocate

**ORDER**

One last opportunity be given to the parties to ensure the compromise is concluded before the next date of hearing.

It is made abundantly clear that in the event of compromise not being effected by the next date, the argument in this case shall be heard or the case dismissed for non-prosecution.

To come up on 18<sup>th</sup> July, 2018.

— Sd —

**(Deepa Krishan)  
Member (T)**

— Sd —

**(Ina Malhotra)  
Member (J)**